

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.528

CA-251/21, 544/2021

In

92/241-242/(ND)/2021

IN THE MATTER OF:

The Hamlin Trust & Ors.

Vs.

Rattanindia Finance (P) Ltd. & Ors

.... APPLICANT/PETITIONER

.... RESPONDENT

SECTION

U/s 241-242

Order delivered on 13.05.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent

: Kapil Sibal, Sr. Counsel, Arun Kathpalia, Sr. Counsel, Vijayendra Pratap Singh, Aditya Jalan, Ambareen Mujawar, Raghav Chadha, Raghav Seth, Urvashi Misra, Anant Narayan Misra advocates for Respondent No. 2

ORDER

New Contempt P-8/2022 :

Ld. Sr. Counsel for the petitioner is present. Counsels for the respondents as named in the petition are also available.

It is seen from the petition that there are in all 5 respondents and the present petition has been filed for initiating the contempt proceedings in terms of

(M)

could

Section 425 of the Companies Act read with relevant rules in that regard against respondents 2 to 5.

After hearing both the Counsels of the parties, we are convinced that there are reasons which are justified for issuance of notice to all the respondents. Accordingly, we hereby order of issuance of notice to Respondents 1 to 5 returnable in 10 days' time. The respondents are directed to file reply, with a copy of reply so filed to be shared with the petitioner in the matter.

List the matter on 01.6.2022 along with other Applications.



Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)



Sd

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

Surjit

13.4.2022

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